

15/22

1.

**Before the National Green Tribunal, Eastern Zone Bench, Kolkata**  
**Original Application 97/2017/EZ**

Tapan Kumar Mondal

...Applicant

Versus

The State of West Bengal and  
others.

....Respondents

**STATUS REPORT FILED BY THE RESPONDENT NO. 7, WATER**  
**RESOURCES INVESTIGATION & DEVELOPMENT DEPARTMENT**  
**ABOVE NAMED.**

I, Shri ARINDAM GHOSH, son of Late Binoy Kumar Ghosh , aged about 57 years, by faith: Hindu, by occupation- Government Service, now posted as Director, State Water Investigation Directorate, under Water Resources Investigation & Development Department, Government of West Bengal having its office at Nirman Bhawan (3rd Floor), Bidhannagar, Kolkata – 700091, do hereby solemnly affirm and state as follows :-

1. I am working as Director, in the office of the State Water Investigation Directorate, under Water Resources Investigation & Development Department, Government of West Bengal, the Respondent No. 7 herein, I have made myself acquainted with the facts and circumstances of this case to affirm this affidavit.

2. That this affidavit is being affirmed in pursuant to the solemn order dated 14.03.2022 passed by the Hon'ble Tribunal, whereby the Hon'ble Tribunal was pleased to direct the State Water Investigation Directorate (SWID) to inspect both the plants independently and to enquire into the permission granted for extraction of ground water for both M/s Deep Aqua and M/s Aqua Raza and verify whether M/s Deep Aqua is still extracting ground water and further, to verify whether M/s Aqua Raza is exceeding the permissible limit of extraction of ground water permitted and to submit its report on affidavit to that effect.

3. That in compliance with the said order dated 14.03.2022, a field enquiry/inspection has been conducted by the Geologist & Member Secretary, DLA, Purba Medinipur on 29.03.2022 at the place of the industry M/s Deep Aqua Industries.

4. That the Geologist & Member Secretary, DLA, Purba Medinipur upon enquiry against M/s Deep Aqua Industries submitted the field



2.

enquiry report by a letter vide Memo No.110 Dated 01.04.2022 with the following observations:

- i. No production has been done as on date.
- ii. No groundwater has been extracted as per Water Meter reading since 12.08.2021.
- iii. Only marketing the water manufactured by 'Aquaraza Water Healthy Factory'.
- iv. 'Aquaraza Water Healthy Factory' is located at Debra in Paschim Medinipur District which is not under the jurisdiction of the Geologist, Purba Medinipur at all. Therefore, No field inspection & verification of extracted groundwater as per Permit could be measured by the Geologist Purba Medinipur.
- v. As Reported by the Respondent, the juices and other flavored beverages are manufactured by M/s New Deep Aqua Industries from nearby supply water {Sajaldhara) as well as water obtained from 'Aquaraja Water Healthy Factory'. This could not be verified.

The copy of the said letter dated 01.04.2022 is annexed herewith and marked as annexure-A.

5. That in compliance with the said order dated 14.03.2022, a field enquiry/inspection has been conducted by the Geologist & Member Secretary, DLA, Paschim Medinipur on 05.04.2022 in and around M/S Aquaraja Healthy water factory of Mouza Belarh, at Debra block.

6. That the Geologist & Member Secretary, DLA, Paschim Medinipur upon enquiry against Aquaraja Healthy water factory submitted the field enquiry report by a letter vide Memo No.69 Dated 05.04.2022 with the following observations:

- i. One no of tube well permit was issued on 20.02.2015 in the name of M/S Aquaraja Healthy water Factory and the permissible daily discharge rate was 8 m<sup>3</sup>/day. The factory is in running condition.
- ii. The submersible pump is covered by the cementing slave.
- iii. That no water meter has been installed at the outlet of the submersible pump as per the condition of permit and hence discharge rate of the tube well could not be measured.
- iv. No such rain water harvesting structure was constructed by the company.
- v. A penalty notice vide Memo No. 68 dated 05.04.2000, was issued for non compliance of the conditionality as per the resolution of 32nd District Level Authority meeting on 04.08.2021.

The copy of the said letter dated 05.04.2022 is annexed herewith and marked as annexure-B.



3.

7. It is therefore prayed that the Hon'ble Tribunal may pass necessary order or further orders as it deem fit and proper in the interest of justice.

8. The statements made in paragraph 1 to 6 are based on information derived from the record which are usually kept and maintained by the answering respondents in the ordinary course of business and which I believe to be true and rest thereof are my humble submission before this Hon'ble Tribunal.

Prepared in my office

Advocate

Prindam Ghosh

Deponent

Director  
State Water Investigation Directorate  
Govt. of West Bengal

SOLEMNLY AFFIRMED  
&  
Declared Before me  
on Identification Adv.

NOTARY  
N. DAS GUPTA  
C.M.M. Court  
Govt. W.B.

05 MAY 2022

NIRMALYA DASGUPTA  
Advocate Cum Notary  
REGN NO.-006/2022  
C.M.M. Court Calcutta



*Anneaux - A - 4*

Government of West Bengal  
Office of the Geologist; Geological Sub-Division No. 1D  
State Water Investigation Directorate

&  
Office of the Member Secretary, District level Ground Water Resource Development Authority  
Water Resources Investigation and Development Department  
(2<sup>nd</sup> Floor of Agri-Mechanical Building, Tamluk)  
Dharinda, Tamluk, Purba Medinipur, Pin- 721636.  
Phone no.: 03228-267836; Email id : [geolswidprbmedinipur@gmail.com](mailto:geolswidprbmedinipur@gmail.com)

Memo No. 110

Dated, Tamluk, Purba Medinipur, the, 01.04.2022

To  
The Director  
State Water Investigation Directorate  
Water Resources Investigation & Development Department  
Nirman Bhawan (3<sup>rd</sup> Floor), Bidhannagar, Kolkata - 700091.

Sub: Submission of Enquiry Report w.r.t. the Order Dated 14.03.2022 in connection with O.A. 97/2017/EZ, Tapan Kumar Mondal Vs the State of WB & Ors.

Ref: Letter Memo No. 360/NGT/Purba Medinipur dated 25.03.2022 of Director, SWID

Sir,

In reference to the aforementioned subject matter, I am hereby submitting the field enquiry report against M/s Deep Aqua Industries along with all relevant photographs & other supporting documents for your information & kind perusal.

Enclosure: As stated.

*Sawia*  
01.04.2022  
Geologist

Geological Sub Division No. 1/D, SWID

&  
Member Secretary, DLGWRDA  
Tamluk, Purba Medinipur

Memo No. 110/1(1)

Dated, Tamluk, Purba Medinipur, the, 01.04.2022

Copy forwarded for kind information and necessary action to:-

1. The District Magistrate & Chairman, DLA, Purba Medinipur.

*Sawia*  
01.04.2022  
Geologist

Geological Sub Division No. 1/D, SWID

&  
Member Secretary, DLGWRDA  
Tamluk, Purba Medinipur

Memo No. 110/2(2)

Dated, Tamluk, Purba Medinipur, the, 01.04.2022

Copy forwarded for kind information & necessary action to:-

1. The Superintending Geologist, S.W.I.D. & Member Secretary, SLA, Geological Circle, Bikash Bhawan (4<sup>th</sup> Floor), Salt Lake City, Kolkata-700 091.
2. Senior Geologist, Geological Division No. I, S.W.I.D., Bankura.

*Sawia*  
01.04.2022  
Geologist

Geological Sub Division No. 1/D, SWID

&  
Member Secretary, DLGWRDA  
Tamluk, Purba Medinipur

Enquiry Report of M/s Deep Aqua Industries as on 29.03.2022

Date of Enquiry	Nature of Inspection	Permit No.	Name of the User	Name of the Block	Name of the Mouza	Functioning/ Not-Functioning	Particulars of Deviation Noted			Remarks
							Size	Discharge	Running Hours	
29.03.2022	Enquiry Report against Order dated 14.03.2022 in connection to the NGT Case O.A. NO. 97 OF 2017 /EZ of Tapan Kumar Mondal Vs State of West Bengal & Ors.	P114133600840000001TSE DATED 25.05.2016	M/s DEEP AQUA INDUSTRIES Prop: Biswajit Das Vill: Alberta, P.O: Harjajama	Panskura (Panskura-I)	Alberta JL NO. 336	Non Functioning	102 X 75 mm. [same as per Permit measured & verified during site visit]	Couldn't measured as No groundwater has been extracted as per Water Meter reading since 12.08.2021	Couldn't measured as No groundwater has been extracted as per Water Meter reading since 12.08.2021	1. No production has been done as on date. 2. No groundwater has been extracted as per Water Meter reading since 12.08.2021 (Figure 1). 3. Only marketing the water manufactured by 'Aqaraza Water Healthy Factory' (enclosed agreement copy). 4. 'Aqaraza Water Healthy Factory' is located at Debra in Paschim Medinipur District which is not under the jurisdiction of the Geologist, Purba Medinipur at all. Therefore, No field inspection & verification of extracted groundwater as per Permit could be measured by the Geologist Purba Medinipur. 5. As Reported by the Respondent, the juices and other flavored beverages are manufactured by M/s New Deep Aqua Industries from nearby supply water (Sajaldhara) as well as water obtained from 'Aqaraza Water Healthy Factory'. This could not be verified (Figure 2).

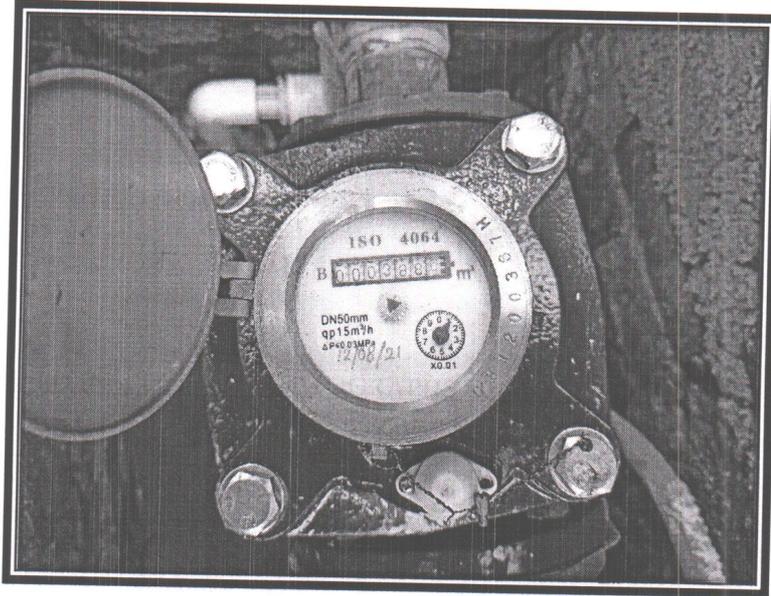
Attachments :

1. Photographs of the Field Inspection.
2. Agreement Copy.

  
 01.04.2022  
 Geologist  
 Geological Sub Division No. LD, SWTD  
 Member Secretary, DLGWRDA  
 Tamuk, Purba Medinipur

FIELD INSPECTION PHOTOGRAPHS OF M/S DEEP AQUA INDUSTRIES AS ON 29.03.2022

Figure 1. Water Meter Reading



*Earlier Water Meter Reading visited dated 12.08.2021*

*Water Meter Reading visited dated 29.03.2022*

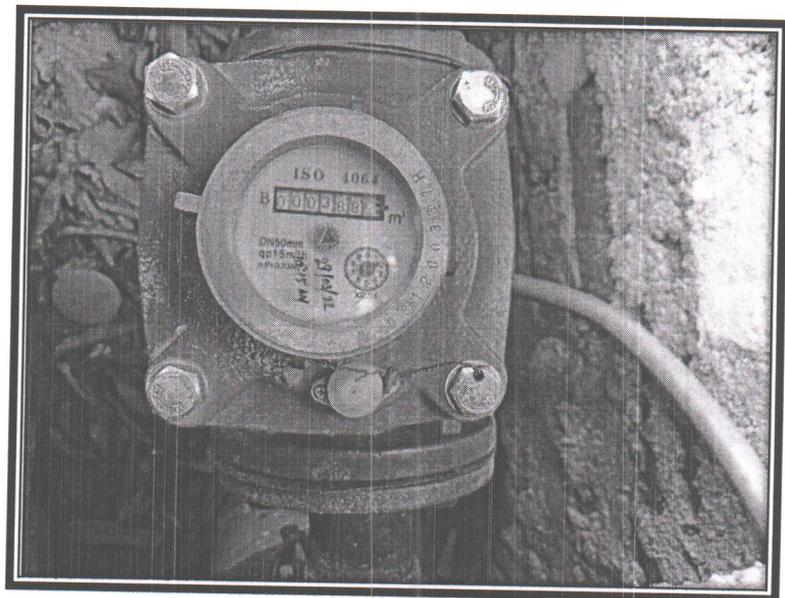
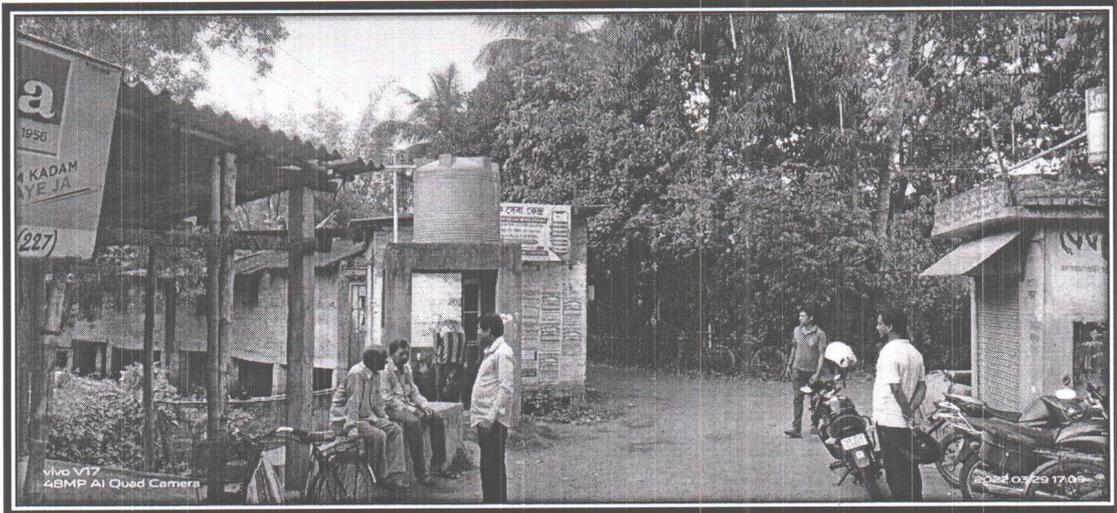
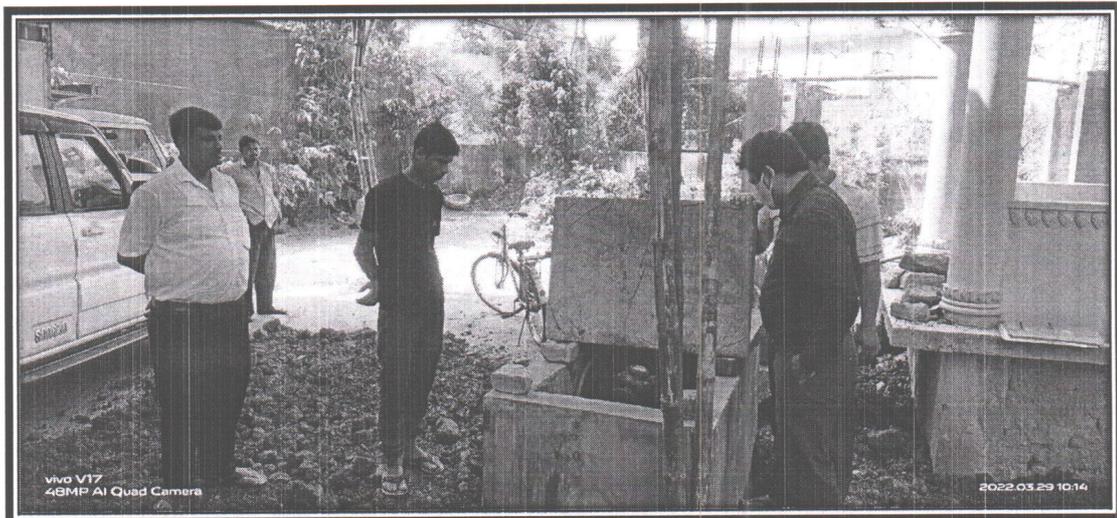


Figure 2. Nearby Sajaldhara



Field Inspection by The Geologist Purba Medinipur



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8-

5.10

INDIAN JUDICIAL

AGREEMENT FOR PRODUCTION OF DRINKING WATER & SUPPLY

This Agreement made 2<sup>nd</sup> day of January 2022

BETWEEN

Mohammed Ishteaque, S/O -Mohammed Issak, of Vill - Banbarasati, P.O - Marhtala, P.S - Debra, Dist - Paschim Medinipur, Pin Code No - 721156. Prop. Of "AQUARAZA HEALTHY WATER FACTORY" Situated at Vill - Belar, P.O - Alokekendra, P.S - Debra, Dist - Paschim Medinipur Pin Code No - 721156, Herein after referred to as the "MANUFACTURER of Drinking Water"(with terms or expression shall unless excluded by or repugnant to the context be deemed to mean and include his respective heirs, executors' administration legal representative, successors and / or assigns of the **ONE PART.**)

AND

Sri Biswajit Das, S/O - Santosh Kumar Das, of Vill - Bahargram, P.O - Panskura (R's), P.S - Panskura, Dist - Purba Medinipur, Pin Code No - 721152. Prop. Of "Deep AQUA INDUSTRIES" Situated at Vill - Atberia, P.O - Harijhana, P.S - Panskura, Dist - Purba Medinipur, Herein after referred to as the "Supplier of Raw Materials & Purchaser of Drinking Water " (with terms or expression shall unless excluded by or repugnant to the context be deemed to mean and include his respective heirs, executors' administration legal representative, successors and / or assigns of the **OTHER PART.**)

Contd ---P/2

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**WHERE AS** The party of first part is the Owner of a **AQUARAZA HEALTHY WATER FACTORY** Situated at Vill - Belar, P.O - Alokekendra, P.S - Debra, Dist - Paschim Medinipur Pin Code No - 721156.

**AND WHERE AS** The "Supplier of Raw Materials & Purchaser of Drinking Water" Prop. Of "**Deep AQUA INDUSTRIES**" Situated at Vill - Atberia, P.O - Harijhana, P.S - Panskura, Dist - Purba Medinipur, has proposed the Owner of a **AQUARAZA HEALTHY WATER FACTORY** to grant the supply of raw materials and purchase the entire manufactured drinking water.

**AND WHERE AS** the Prop. Of "**AQUARAZA HEALTHY WATER FACTORY**" has agreed to grant for prepared this agreement for smooth running the afore said Drinking Water Business basis for 1 (One) Years on and from 2<sup>nd</sup> January 2022 to 1<sup>st</sup> January 2023 for the purpose of aforesaid Manufacture of drinking water and supply raw materials Business, as mention above.

**Now this present witnesses and the parties hereby agree as follows**

1. That the 1<sup>st</sup> party Prop. Of "**AQUARAZA HEALTHY WATER FACTORY**" hereby grants the has agreed to grant for prepared this agreement for smooth running the afore said Drinking Water Business basis for 1 (One) Years on and from 2<sup>nd</sup> January 2022 to 1<sup>st</sup> January 2023 for the purpose of aforesaid Manufacture of drinking water and supply raw materials Business, as mention above.
2. That the 2<sup>nd</sup> party Prop. Of "**Deep AQUA INDUSTRIES**" shall be supply the raw materials to the 1<sup>st</sup> party i.e Prop. Of "**AQUARAZA HEALTHY WATER FACTORY**" for manufacture of drinking water and sale out the entire product in favour of the 2<sup>nd</sup> party Prop. Of "**Deep AQUA INDUSTRIES**" according to following price.
  - A) Bottle of 1 Liter 1 Patty i.e 12 pieces @ of Rs - 25 per patty.
  - B) Bottle of ½ (Half) Liter 1 patty i.e 24 pieces @ of Rs - 25 per patty.
3. That the 1<sup>st</sup> party inform the 2<sup>nd</sup> party regarding the quantity of manufacture of drinking water and after getting information 2<sup>nd</sup> party draw / purchase the entire product from the 1<sup>st</sup> part according to the above mention price.
4. That the 2<sup>nd</sup> party supply the raw materials to the 1<sup>st</sup> party for manufacture of the drinking water, and after getting raw materials 1<sup>st</sup> party start the work for manufacture of the drinking water and sale out the same to the 2<sup>nd</sup> party with short period.
5. That Both the parties will be maintained all the terms and conditions of this agreement.

Contd ----P/3

- 6. That if any dispute arises between the parties same will be decided by both the parties with the help of well-wishers of both the parties.
- 7. That no any act will be done by any parties regarding financial loses or create any financial problem which will be effect of the aforesaid business.
- 8. That if the 1<sup>st</sup> party desire and think fit and in that event may extend the agreement period after fruitful discuss with the 2<sup>nd</sup> party.

Save as aforesaid the rights and obligations between the parties shall be governed by the Law relating to this agreement in force for the time being.

**IN WITNESS WHERE OF** the parties here to have executed this presents on the day month and year first above written.

Signed by the parties in presence of

**WITNESSES**

- 1. Anuja Manra -  
Kankpur, Panskuta R.S,  
Purba Medinipur
- 2. Chandan Kumar Mehta  
Purusottampur,
- 3.
- 4.

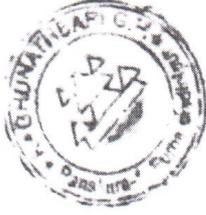
Signature of the Prop. Of 1<sup>st</sup> party  
"AQUARAZA HEALTHY WATER FACTORY"

Signature of the 2<sup>nd</sup> party- Prop. Of  
"DEEP AQUA INDUSTRIES"

M/s. DEEP AQUA INDUSTRIES  
  
Proprietor

WITNESSES BY

*[Faint, illegible text, likely bleed-through from the reverse side of the page]*



# FORM 11

[ See rule 58(2) ]



Name Of District : **PURBA MIDNAPORE**

Name Of Block : **PANSKURA**

Name Of Gram Panchayat : **RAGHUNATHBARI**

Trade Registration No:- **382**

Trade Registration Date:-**15-Oct-2020**

Trade Registration Certificate issue No:- **1**

Issue Date:-**30-Sep-2021**

Trade Registration Certificate issued for the period of: **2021-2022**

To **BISWAJIT DAS**

(Name of Prop/partner/Director)

Full Address :

VILLAGE - **ATBERIA**

PARA - **BUSSTAND**

POLICE STATION - **PANSKURA**

POST OFFICE - **HARIJHAMA**

PIN NO - **721152**

Gram Samsad/ Part No. **ATBERIA**

Description of Trade : **FRUIT JUCE CENTRE, MANUFACTURING, SUPPLIERS**

Gram Panchayat acknowledges a sum of **Rs. 2000** (Rupees Two Thousand Only)

From **M/s. M/S NEW DEEP AQUA INDUSTRIES**

(Name of Trade)

Vide Receipt No : **FORM-IV 11061422DD5543**

Dated : **30-Sep-2021**

Grant of this certificate shall not absolve the applicant from the requirement of procuring all the statutory clearances to be obtained from the appropriate authority before actual commencement of the trade. If any violation/default is noted later is, the certificate shall be liable to be cancelled and the trade/business shall be closed down with immediate effect.

*N. B. Das*  
30-09-21  
Secretary  
Raghunathbari Gram Panchayat  
Panskura - 1 Purba Medinipur

**Executive Assistant/Secretary**

*A. G. Das*  
Pradhan 30-09-21  
Raghunathbari G.P  
Panskura, Purba Medinipur  
**Pradhan**

N.B.: Gram Panchayat has every right to cancel or revoke or not allowing renewal of registration at any time

# WEST BENGAL POLLUTION CONTROL BOARD

Paribesh Bhawan Bldg. No. 10A, Block-LA, Sector-III, Salt Lake City, Kolkata - 700 098  
(Orange/Green Category Unit)



C6116552

Memo Number: 2621-04/HL/CO-0/2020

Date: 09/02/2021

Consent to Operate under Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974, and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

The West Bengal Pollution Control Board (hereinafter referred to as State Board) under the provisions of Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended, and Rules and Orders made thereunder hereby grants its Consent to:

Ms. New Deep Aqua Industries

(hereinafter referred to as Applicant) for its unit located at Vill. - Atberia, P.O. - Harijhama  
RS. - Panskura, Dist. - Purba Medinipur, P.O. - 721152

for a period from Date of issue: 30.04.2025 to operate the industrial unit and to discharge liquid effluent and to emit gaseous effluent from the premises and of the industrial unit in accordance with the conditions as mentioned below provided on any day at any instance the quantity and quality of liquid discharge and gaseous emission shall not exceed the permissible limit as specified in this consent letter and as specified in the Environmental (Protection) Act, 1986.

Breach of the conditions and/or failure to comply with the directions as mentioned below shall render the applicant liable for prosecution under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

The State Board reserve the right to revoke, withdraw or make any reasonable variation/change/alter the conditions of this consent letter giving one month's notice to the applicant.

**Conditions:**

01. This Consent is valid for the manufacture of

Sl. No.	Name of major products and by-products	Quantity produced per month	Sl. No.	Name of major products and by-products	Quantity produced per month
01.	Different types	30 KL	03		
02.	of Fruit Juice		04		

02. The Applicant shall observe the following fuel consumption pattern:

Sl. No.	Type of fuel	Quantity per day	Sl. No.	Type of fuel	Quantity per day	Sl. No.	Type of fuel	Quantity per day
01	LPG	12 kg	02			03		

03. The Applicant falls in the ..... category of the Water (Prevention and Control of Pollution) Cess Act, 1977 and Rules made thereunder and shall comply with the provisions of said Act and Rules and regularly submit to the Board the Returns of Water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

04. Daily water consumption for the following purposes should not exceed.

Industrial cooling, spraying in mine pits and boiler feed water (water used for gardening should be included in this category of use)	Domestic purpose	Processing whereby water gets polluted and the pollutants are easily biodegradable	Processing whereby water gets polluted and the pollutants are not easily biodegradable
	5 KL		

05. Daily discharge of effluent shall not exceed

	Industrial liquid effluent	Domestic liquid effluent	Mixed (industrial & domestic) liquid effluent
No. of outfalls	/	one (01)	/
Quantity	/ KL	3 KL	/ KL
Place of discharge	/	Panchayat Drain	/

06. The Applicant shall provide drainage system for conveying industrial & domestic liquid waste & separate drainage system for storm-water and shall provide comprehensive treatment facility for industrial and domestic liquid waste (sewage, sullage & liquid effluent generated from canteen) and operate and maintain the same to conform to the Standard for final effluent as given below.

Parameters and standard (in mg/l. max)	Frequency of
--	--------------

(2)

07. This Applicant shall provide comprehensive pollution control equipment and operate and maintain the same continuously to conform the quality of the final gaseous emission to the Standard as given below:

Stack No.	Stack height from G.L. (in mts.)	Stack attached to (sources and control system, if any)	Volume Nm <sup>3</sup> /hr	Velocity of gaseous emission (mg/sec)	Concentrations of parameters not to exceed			Frequency of sampling
					SPM (mg./Nm <sup>3</sup> )	CO (% v/v)		
S-1	*	LPG OVERS (02 nos) -			150	1	-	yearly
S-2		* A stack is to be provided with LPG OVERS						
S-3		of 3.5 m above the roof						
S-4								

08. The Applicant shall maintain the generation and treatment/disposal of non-hazardous solid waste as specified below.

Type of waste	Quantity	Treatment	Disposal
NIL	NIL	NIL	NIL
If generated to be disposed on environment friendly manner.			

09. The Applicant shall take adequate measures for control of noise levels from its own sources within its premises to conform to

Time	Limit in dB (A) L <sub>eq</sub>	Time	Limit in dB (A) L <sub>eq</sub>
Day time (06 a.m. to 09 p.m.)	65	Night Time (09 p.m. to 06 a.m.)	55

10. The Applicant shall remain responsible for quantity and quality of liquid effluent and air emissions and shall furnish to the State Board all information in respect of quality, quantity, rate of discharge, place of discharge of liquid effluent and air emissions.

11. The Applicant shall at all times maintain good house-keeping, proper working order, control pollution (including fugitive emissions) from all sources to maintain clean environment in & around factory premises and to surrounding areas/inhabitants.

12. The Applicant shall bring about at least 33% of the available open land under the green coverage/ plantation.

13. The Applicant shall provide for sufficient alternate electric power source to operate all pollution control facilities. In absence of such alternate power source, the production should be stopped/reduced/controlled to conform the conditions of the Consent.

14. All the stacks connected to various sources of emissions must be painted/displayed to designate by numbers such as S-1, S-2 etc. and shall have ports, ladder, platform etc. for monitoring/sampling the air emissions and the same shall be made available for inspection and use by the State Board's staff as well as State Board's authorised agencies.

15. The Applicant shall install a separate energy meter showing the consumption of energy for operation of pollution control devices and shall install suitable device for measuring the volume of water consumed for different purposes as mentioned above giving correct result to the satisfaction of the State Board.

16. The Applicant shall allow the Officers of the State Board to enter into the premises of the unit at any reasonable time to inspect the pollution control systems and shall provide adequate and safe facility for collection of air, wastewater and solid waste samples for monitoring and measuring by the State Board's staff as well as State Board's authorised agencies.

17. The Applicant shall maintain an Inspection Book in the factory premises which shall be made available to inspecting officers of the State Board for inspection, review and to write down any direction or observation as is deemed necessary during the inspection.

18. The Applicant shall intimate to the State Board immediately of any occurrence or apprehension of occurrence of discharge of any pollutants in excess of quality and quantity as mentioned above to any receiving water body/system or to atmosphere owing to accident or other unforeseen incident/event including natural disaster and the Applicant shall take adequate steps to prevent such accidental event.

19. The Applicant shall apply for renewal of consent to State Board in prescribed form 60 (sixty) days before expiry of this Consent.

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20. The Applicant shall not make any alteration/modification/expansion in the existing manufacturing process and equipment, pollution control system and shall not bring into any altered or new outlet/outfall or stack or change the place of discharge, without prior approval of the Board.

21. The Applicant shall comply with the conditions as laid down in the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989, Hazardous Wastes (Management & Handling) Rules, 1989 and Public Liability Insurance Act, 1991.

Additional Conditions:

Please See Annexure attached

For and on behalf of the Board

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**ANNEXURE**

Consent Letter Sl. No.: C0116552

**WEST BENGAL POLLUTION CONTROL BOARD**

Paribesh Bhawan; Bldg. No.-10A, Block - L.A., Sector - III, Salt Lake City, Kolkata - 700 106

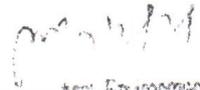
Name of the Unit: **M/s New Deep Aqua Industries**

Located at Vill - Atberia, P. O. - Harijhama, P. S. - Panskura, Dist. - Purba Medinipur, Pin - 721152

**ADDITIONAL CONDITIONS**

1. Proper & effective steps should be taken so as to ensure that manufacturing activities do not affect the residents of the neighbourhood in any way.
2. The unit will have to take pollution control measures regarding air, water and noise to keep the parameters within the permissible limit as laid down by WBPCB.
3. This consent shall be revoked at any time on the valid ground of any complaint (for violation of Environmental Acts) against the unit regarding air, water pollution and any other environmental hazards caused by the unit.
4. Solid waste should be disposed off in an environment friendly manner.
5. No additional machinery / equipment can be installed without permission from the State Board.
6. No nuisance should be caused to the neighbourhood residence due to activity of the unit.
7. No untreated effluent should be discharged to outside of the unit premises.
8. The unit should remain complied with the emission standard of WBPCB.

For and on behalf of the Board

  
.....  
Ass. Environmental Engineer & in-charge  
Environmental Engineer & in-charge  
Haldia Regional Office, WBPCB

Annexure - 'B' - 15-

Government of West Bengal  
Water Resources Investigation & Development Department  
Office of the Geologist  
Geological Sub Division No. - I/A, S.W.I.D.,  
Administrative Building (Ground Floor),  
Daak Bungalow Road, Sarat Pally, Midnapore - 721 101,  
Paschim Medinipur  
Email: geolswidpsmidnapore@gmail.com

Memo No. 69

Dated, Medinipur, the 05.04.2022

Sub: Enquiry Report during the inspection of M/S Aquaraja Healthy water Factory

Ref: The Order dated 14.03.2022 in connection with O.A 97/2017/EZ Tapan Kumar Mondal VS The State of WB and Ors

To  
The Director,  
S.W.I.D.  
Nirman Bhavan (3<sup>rd</sup> floor), Salt Lake City, Kolkata-700 091

Sir,

In reference to the above subject matter and as per the instruction from Director Swid, WRIDD, received via email dated 04.04.2022 an inspection has been carried out on 05.04.2022 in and around M/S Aquaraja Healthy water factory of Mouza Belarh, at Debra block by the undersigned.

During inspection the following observations have been noted:

One no of tube well permit was issued on 20.02.2015 .in the name of M/S Aquaraja Healthy water Factory and the permissible daily discharge rate was 8 m<sup>3</sup>/day. The factory is in running condition.  
The submersible pump is covered by the cementing slave.

The undersigned noticed that no water meter has been installed at the outlet of the submersible pump as per the condition of permit and hence discharge rate of the tube well could not be measured.  
No such rain water harvesting structure was constructed by the company.

The undersigned was issued a penalty notice (copy attached) of non compliance of the conditionality as per the resolution of 32nd District Level Authority meeting on 04.08.2021.

This is for your information and necessary action please.

- Encl: 1. Office copy of Permit of M/s Aquaraja Healthy water Factory  
2. Penalty notice for non compliance of conditionalities.  
3. Photo during site inspection.

Soiparna Banerjee

Geologist  
Geological Sub Division No I/A  
S.W.I.D., Paschim Medinipur

Dated, Medinipur, the 05.04.2022.

Memo No. 69/1(2)/W-2

Copy forwarded for information to the;

1. The Superintending Geologist, Bikash Bhavan (4<sup>th</sup> floor),
2. The Senior Geologist, Geological Division No. I, S.W.I.D., Bankura.

Soiparna Banerjee

Geologist  
Geological Sub Division No I/A  
S.W.I.D., Paschim Medinipur

Government of West Bengal  
Water Resources Investigation & Development Department  
Office of the Geologist  
Geological Sub Division No. - I/A, S.W.I.D.,  
Administrative Building (Ground Floor),  
Daak Bungalow Road, Sarat Pally, Midnapore - 721 101,  
Paschim Medinipur  
Email: geolswidpsmidnapore@gmail.com

Memo No. 68

Dated, Midnapore, the 5.4.2022

To, Director  
Aqaraja Healthy Water Factory  
Debra, Paschim Mednipur

Sub.-:Penalty for non compliance of conditionalities

In accordance with the above subject matter and during the site inspection of your factory it was noticed that you are not compliance with the conditionalities given by the authority at the time of issuance of permit for ground water extraction within your factory premises.

In reference to the decision of 32th DLA on 04.08.2021 regarding the above subject matter you are hereby directed to deposit a penalty fee of Rs. 5000 (Rupees Five thousand only) as per the powers in U/S 16 (a) (i) of GWR Act 2005 within 30 days from the issuance of this letter.

The above stated fee should be deposited under the head of account 0702-80-800-002-27 through a TR Form 7 or through GRIPS & submit it to the office of the undersigned.

Thanking you,

Sriparna Banerji

Member Secretary, DLA  
&  
Geologist  
Geological Sub Division No 1/A  
S.W.I.D., Paschim Medinipur

Memo No. 68

Dated, Midnapore, the 5.4.22

Copy forwarded for information & record to the

1. Member-Secretary, SLA & Superintending Geologist, Geological Circle, Kolkata - 700091

Sriparna Banerji

Member Secretary, DLA  
&  
Geologist  
Geological Sub Division No 1/A  
S.W.I.D., Paschim Medinipur

Asst. Geologist  
05/04/22

17-

3979

### FORM 4

[See Rules 9(3) and 10(5)]

(EMBLEM OR HOLOGRAM OF THE CONCERNED AUTHORITY)

### PERMIT FOR SINKING OF NEW WELL

[U/S 7(3)(b) / 7(4)(b) / 7(5)(a) of the West Bengal Ground Water Resources (Management, Control and Regulation) Act 2005.]

P1409259004670000005TSE

PERMIT NO. ....

007535

- 1. (a) Name of the applicant (user) : Shri/Smt. **M/S Agnaraza Healthy Water**
- (b) Son/Daughter of : **Factory**
- (c) Address of the applicant : **7, Marsden St (1st floor), Kolkata - 16**
- (d) Category of farmer (Please tick) : **Small Farmer/Marginal Farmer/Others**  
(in case of irrigation well)
- (e) Serial No. of application Form and date of submission : **BP1B0179, SL-001 21.3.14**
- (f) Specimen signature of the user :
- 2. Location particulars—
  - (a) District : **Paschim Medinipur**
  - (b) Block, Mouza, J. L. No., Plot No. : **Debra, Bolor, JL-259, PI-467**
  - (c) Municipality/Corporation : **NA**  
Ward No./Borough No., Holding No.
- 3. Particulars of the proposed well and pumping device—
  - (a) Type of the well : **TW**
  - (b) Approx. depth of the well (m) : **290 ft**
  - (c) Purpose of the well : **Industrial**
  - (d) Assembly size (for tube well) : **150 mm X 140 mm.**
  - (e) Approx. strainer length (for tube well) : **m.**
  - (f) Diameter (for dug well) : **NA m.**
  - (g) Type of pump to be used : **Submersible**
  - (h) H. P. of the pump : **1 HP**
  - (i) Operational device : **Electrical**
  - (j) Rate of withdrawal (m<sup>3</sup>/hr.) : **1 m<sup>3</sup>/hr**
  - (k) Maximum allowable running hours per day : **8 hrs/day**

This permit authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3)(j) and for running hours/day as shown at Sl. (3) (k), and is valid subject to the observance of the conditions stated overleaf.

Place : **Midnapore**

Date : **20.2.15.**

Conditions : **See overleaf**

- (1) In case of any change of ownership of the proposed well, fresh registration has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) to be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this permit.
- (3) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- (4) Any other condition imposed by the concerned Authority.

Office of the Geologist  
Geological Sub-Div. No. - I/A, S.W.I.D.,  
**OFFICE**  
Member Secretary, D.L.A.  
Paschim Medinipur

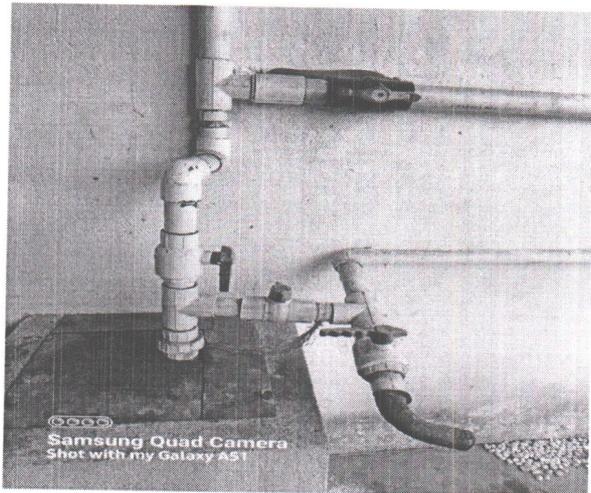
*Ray 20/2/15*  
Signature of the Issuing Authority  
and Designation,  
**Geologist**  
Geological Sub-Div. No. - I/A, S.W.I.D.

Office of the Geologist  
Geological Sub-Div. No. - I/A, S.W.I.D.,

**OFFICE**  
Member Secretary, D.L.A.  
Paschim Medinipur



Samsung Quad Camera  
Shot with my Galaxy A51



Samsung Quad Camera  
Shot with my Galaxy A51

**WATER FACTORY**  
Certified Company

TIME 9 AM - 6 PM

FACTORY: Vill-Belar,  
P.O.-Alokendra, P.S.-Debra  
Paschim Medinipur, W.B.  
Pin. - 721156  
Regd. OFF: 10, Tottee Lane  
Kolkata - 700016  
Ph. no. - 8335938935 / 9647858188

Samsung Quad Camera  
Shot with my Galaxy A51